

**IN THE NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
AT NEW DELHI**

NC/RP/453/2022

(Against the order dated 24.03.2021 in Appeal No. 160/2020 of the
Chhattisgarh State Consumer Disputes Redressal Commission)

WITH

NC/IA/3572/2022 (STAY)

NC/IA/3573/2022 (CONDONATION OF DELAY)

NC/IA/3574/2022 (EXEMPTION FOR FILING OFFICIAL TRANSLATION)

NC/IA/4392/2022 (EXEMPTION FROM DIM DOCUMENTS)

NC/IA/4393/2022 (EXEMPTION FROM FILING THE CERTIFIED COPY)

NC/IA/5571/2022 (STAY)

The Oriental Insurance Co. Ltd.

... Petitioner

Versus

Abhishek Gondi

... Respondent

BEFORE:

HON'BLE MR. JUSTICE A.P. SAHI, PRESIDENT

HON'BLE MR. BHARATKUMAR PANDYA, MEMBER

For the Petitioner : Mr. Ajay Singh, Advocate
Mr. Himanshu Shukla, Advocate

For the Respondent : Mr. Rajesh Kumar Bhawnani, Advocate

Dated: 08.09.2026

ORDER

1. The Insurance Company aggrieved by the impugned order passed by the DCDRC, Bastar at Jagdalpur, Chhattisgarh dated 20.01.2020 in CC No. 05/2019 as affirmed by the SCDRC, Chhattisgarh in FA No. 160/2022 decided on 24.03.2021 has filed the present Revision Petition questioning the correctness thereof and praying for setting aside the impugned orders on several grounds.

2. The respondent complainant was the owner of JCB Excavator Machine. The said machine while operating in the Dantewara Naxal area of Chhattisgarh was set on fire by Naxalites on 18.02.2017 while the vehicle was still under insurance coverage of the petitioner Insurance Company. An FIR was lodged and an intimation was also given to the Insurance Company. A Surveyor was appointed and after survey, the assessed loss of the machine was intimated to the Insurance Company. The Insurance Company repudiated the claim on the ground that the person driving the JCB was not possessed of a valid driving licence and therefore the claim was inadmissible. The repudiation letter dated 24.01.2019 is extracted hereinunder:

133 Annexure 1-7/9

THE ORIENTAL INSURANCE CO. LTD.
Branch Office: Laxman Avenue, Medical College Road, Jagdalpur (C.G.) 494001 Phone 07782-222797, 225473

Regd. A/D Date 24/01/2019

To,

Mr. Abhishek Gondi,
S/o Mr. Ashok Gondi,
Vrindavan Colony,
Jagdalpur Bastar (C.G.)

Re: Claim No. 192001/31/2017/000355
Policy No. 192001/31/2017/4424
Veh. No. CG 17 G 7041
Insured Mr. Abhishek Gondi
Date of accident 18/02/2017

Kindly refer to the claim lodge by you under Policy No. 192001/31/2017/4424 vide your loss intimation letter dtd. 20/02/2017. On close scrutiny of the papers submitted by you in support of your claim viz-a-viz the terms & conditions of the policy issued, we regret to inform you that your claim is not tenable on the following grounds:

1. As per claim form filled by you, the driver at the time of accident is Mr. Vinod Singh but as per FIR, insured vehicle was driven by was Mr. Vikram Gautam who did not have valid and effective license, authorise to drive insured vehicle, which is violation of following policy conditions 1. "I/We, the above named do hereby, to the best of my/our knowledge and belief, warrant the truth of the foregoing statement in every aspect, and I/We agree if I/We made, or in any further declaration the Company may require in respect of the said accident, shall made any false or fraudulent statement, or any suppression or concealment, the policy shall be void and all right to recover there under in respect of past or future accidents shall be forfeited." and 2. "No claims is admissible if driving license is found fake or is not valid, whether or not in the knowledge of the insured."

The above facts have not only violated the terms of the policy but also amount to suppression of material facts, Hence the competent authority has thus decided to repudiate the claim.

Thanking You,


Branch Manager

3. Aggrieved, the complainant filed the complaint before the DCDRC, Jagdalpur, District Bastar, where the surveyor who was also a practising Advocate tendered his affidavit in support of the Insurance Company. The same is extracted hereinunder:

भारतीय नैऋत्यायिक

दस रुपये **TEN RUPEES**

रु. 10 **INDIA**

INDIA NON JUDICIAL

CHHATTISGARH **17AA 435812**

VISHWAKARMA
NOTARY समक्ष श्रीमान अध्यक्ष जिला उपभेक्ता फोरम जगदलपुर, जिला-बस्तर (छ0ग0)
CHOWK, JAGDALPUR प्रकरण क्रमांक- 05/2019
C.G. 7/18/25/08/2008

अभिषेक गौदीआवेदक

-: विरुद्ध :-

शाखा प्रबंधक, दी ऑरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड
जगदलपुर, जिला-बस्तर (छ0ग0)अनावेदक

शपथ पत्र

अमरेन्द्र कुमार दीक्षित पिता स्व0 एन0पी0 दीक्षित,
आयु 45 वर्ष, निवासी-दीनदयाल आवास कालानी,
फ्रेजरपुर, जगदलपुर जिला-बस्तर (छ0ग0)शपथकर्ता

उपरोक्त शपथकर्ता शपथ पूर्वक निम्न कथन करता है :-

1- यह कि मैं जिला एवं सत्र न्यायालय जगदलपुर में बकालत का व्यवसाय करता हूँ तथा इसके साथ ही बीमा कम्पनीयों में, अन्वेषक का कार्य भी करता हूँ। मुझे दी ऑरिएण्टल इन्श्योरेंस कम्पनी लिमिटेड शाखा जगदलपुर के द्वारा आवेदक अभिषेक गौदी के जे0सी0यौ0 वाहन क्रमांक CG-17-G-7041 का दुर्घटना दिनांक 18/02/2017 के संवध में दुर्घटनाग्रस्त वाहन के अन्वेषण कार्य हेतु अधिकृत किया गया था।

2- यह कि मेरे द्वारा जे0सी0यौ0 वाहन क्रमांक CG-17-G-7041 के दुर्घटना के पश्चात् आपराधिक दस्तावेजों की सत्यापित प्रति पुलिस थाना किरन्दुल जिला-दन्तवाड़ा से प्राप्त किया गया था तथा मेरे द्वारा अपने अन्वेषण प्रतिवेदन दिनांक

162

18/04/2017 में यह पाया गया था कि उक्त वाहन को वाहन स्वामी के द्वारा ठेकेदार श्री अंकित सिंह चौहान को भाड़े पर दिया गया था तथा दिनांक 18/02/2017 के प्रथम सूचना पत्र के अनुसार जे0सी0बी0 वाहन में प्रदीप एवं पंचम नामक मजदूर बैठे हुए थे तथा वाहन चालक विनोद कुमार शौच के लिए पास के नाला के तरफ गया था तभी जे0सी0बी0 को चालू कर विक्रम कुमार गौतम के द्वारा उक्त वाहन को आगे बढ़ाया जा रहा था कि नक्सलीयों के द्वारा वाहन को जला दिया गया। इस प्रकार दुर्घटना दिनांक एवं समय को उक्त वाहन के ड्रायविंग सीट पर बैठकर चलाया जा रहा था दुर्घटना दिनांक एवं समय को विक्रम कुमार गौतम के पास ड्रायविंग लायसेंस नहीं था। मेरे द्वारा गवाहों का बयान दर्ज कर अपने अन्वेषण रिपोर्ट के साथ बीमा कम्पनी में प्रस्तुत किया गया है।

3- यह कि मेरे द्वारा प्रस्तुत अन्वेषण रिपोर्ट के समर्थन में यह शपथ पत्र प्रस्तुत है।

AD xit
शपथकर्ता

सत्यापन

मैं अमरेन्द्र कुमार दीक्षित पिता स्व0 एन0पी0 दीक्षित, आयु 45 वर्ष, निवासी-दीनदयाल आवास कालोनी, फ़ेजरपुर, जगदलपुर, जिला-बस्तर (छ0ग0) यह सत्य निष्ठापूर्वक सत्यापित करता हूँ कि उपरोक्त शपथपत्र की कण्डिका 01 से 03 तक के वर्णित तथ्य मेरे स्वयं की जानकारी एवं दस्तावेजों के अनुसार सत्य एवं सही है, आज दिनांक 09/12/2019 को स्थान जगदलपुर में हस्ताक्षरित कर सत्यापित करता हूँ।

AD xit
सत्यापनकर्ता

स्थान :- जगदलपुर.
दिनांक :- 09/12/2019



4. A reference was also made to the First Information Report lodged by the informant namely Vikram Kumar Gautam, who is stated to have been on the driver's seat when the vehicle was set on fire by the naxals. The incident is of 4.00 pm in the evening. The FIR dated 18.02.2017 is extracted hereinunder:

118

ANNEXURE 1/2

XVI-6
पुलिस

फॉर्म नं. 1

पृष्ठ क्रमांक

प्रथम सूचना प्रतिवेदन (धारा 154 दं. प्रक्रिया संहिता के अंतर्गत) 35

FIRST INFORMATION REPORT (Under Sec. 154 Cr. P.C.)

1. *जिला जयपुर *थाना किन्तुल *वर्ष 2017 *प्रसू.पं.क 10/2017 *दिनांक 18/02/2017
2. (1) *विधान आठ ठोके धाराएं 147, 148, 149, 435, 487, 489, 464
- (2) *विधान 120 (B) धाराएं 120 (B)
- (3) *विधान 1 धाराएं 1
- (4) *अन्य विधान एवं धाराएं 25 आर्म्स एक्ट
3. (अ) संदर्भित राजनामका सान्निध्य क्र. 18/02/2017 *तमय 16:00 *वर्ष 2017
- (ब) *घटना का दिन शनिवार *दिनांक 18/02/2017 *तमय 16:00 *वर्ष 2017
- (ग) थाने पर सूचना प्राप्त होने का दिनांक 18/02/2017 *तमय 16:00 *वर्ष 2017
- सूचना का प्रकार *लिखित/मौखिक 18/02/2017
5. घटना स्थल : (अ) थाने से दिशा व दूरी 25 दिशा 12 डिग्री मीटर
- (ब) *घटना स्थल का पता ग्राम समलवार से कड़वासर मार्ग पर
- (ग) घटना स्थल अन्य थाना के अधिकार में तो थाना जिला
6. अभियोगी/सूचनाकर्ता : (अ) नाम विष्णु कुमार गौड़
- (ब) पिता/पति/पालक का नाम श्री. प्रमोद कुमार गौड़
- (स) जन्म दिनांक/वर्ष 25 वर्ष *संस्थापना महिला
- (द) पासपोर्ट नं. 1 जारी दिनांक 1 जारी थाने का स्थान जिला
- (क) व्यवसाय ग्राम
7. जाति/अज्ञात/सचेही/आरोपी का पूर्ण विवरण : सदाशिव, जीवन, लोगी, सुखदास, अर्जुन कुंभ, लाल, मोहम्मद, लखन, शम्भा, नरेश, असुर, अश्व, जयराज, अश्व, अश्व

8. अभियोगी/सूचनाकर्ता द्वारा सूचना दिये जाने में विलम्ब का कारण हैदराबाद से परतने पर

9. अपहृत/सम्पत्ति/संपत्ति का पूर्ण विवरण (आवश्यकतानुसार पृथक् पृष्ठ का प्रयोग करें)
1. जेसीबी कार C-176/7041 डिली 30 लाख करण

10. अपहृत/सम्पत्ति का कुल मूल्य 30 लाख

11. *महत्वपूर्ण सूचना क्रमांक (यदि हो)

12. प्रथम सूचना विवरण : (आवश्यकतानुसार पृथक् पृष्ठ का प्रयोग करें)

- मैं अपने कोलुई/अश्व उधे अश्व से दूर 100 मीटर है हैदराबाद मार्ग
- सिंह अश्विका 3 महीने जेसीबी में हैदराबाद का श्व कर रहा है/हमारा

135

को, स्थानांतरित किया गया या द. प्र. स. की धारा 154 के अन्तर्गत कार्रवाई की गई

अभियोगी/सूचनाकर्ता को प्र. सु. पत्र पढ़ाकर/ पढ़कर सुनाया गया, जिन्होंने सही-सही अभिलिखित ज्ञान स्वीकार किया। इसकी एक प्रति सूचनाकर्ता को निःशुल्क प्रदाय की गयी।

वि. सं. क्र. २५२

परीक्षक/सूचनाकर्ता के हस्ताक्षर/मिहानी अमृता

* (नाम) जोशी
 * (पद) निर्देशक
 * (त. यादि #) आचार्य विश्वनाथ

माननीय न्यायालय उपदि. न.स.प. का.प.प. व. अ. न.स.प.

१.मु./राज./FSB/2011/5000/हेतु शारदा ऑफसेट प्रि.प्र.लि. द्वारा

NOTES

Qm

2000

1992

5. Learned counsel, Mr. Singh for the Insurance Company has urged that Vikram Kumar Gautam was driving the JCB when the incident occurred and he was not possessed of a valid Driving Licence.

6. The respondent complainant took a plea that the JCB was being driven by a licensed driver Vinod Singh. The vehicle according to the complainant was being driven by Vinod Singh, who got down to attend to the call of nature. Mr. Vikram Kumar Gautam was the helper on the said machine and he was sitting on it along with two labourers namely Mr. Pradeep and Mr. Pancham as stated by the surveyor in his affidavit. Mr. Singh submits that the facts emerging from the FIR leaves no room for doubt that the JCB had been started by Mr. Vikram and was running when the incident occurred and therefore the vehicle being driven by a person who was not possessed of a valid licence, is established, and this is a breach of the terms of the policy.

7. There are certain facts which therefore remain undisputed namely the occurrence of the incident and the driver Vinod Singh having gone to attend the call of nature when Vikram Kumar Gautam and two labourers are stated to have been seated on the machine. Mr. Singh urged that from the recital in the FIR, it is evident that the vehicle had been started and was on the move with Mr. Vikram Kumar Gautam on the driver's seat and therefore with this movement, the vehicle was being driven by him who was not possessed of the Driving License, and hence the repudiation is valid.

8. Mr. Singh contends that the District Commission as well as the State Commission have recorded findings by treating the vehicle to have been

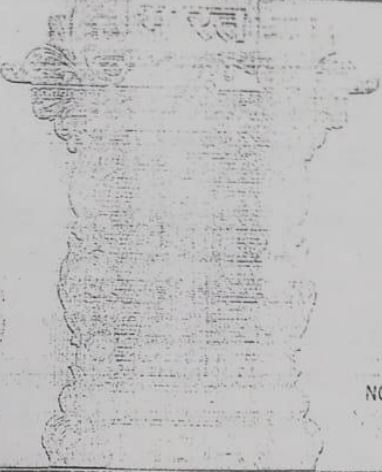
manned by a driver namely Mr. Vinod Singh who was possessed of a Driving License, and the allegation that it was being driven by Mr. Vikram Kumar Gautam is incorrect. It is further recorded that when the vehicle was set on fire, there was no evidence to indicate that it was running on the road.

9. Mr. Bhawnani, learned counsel for the respondent urged that the vehicle was not in a running condition and merely because Mr. Vikram Kumar Gautam is alleged to have started the engine, the same cannot be taken to be the vehicle being driving by him on the road.

10. We find that even though there is a recital in the FIR about the machine having been started by Mr. Vikram Kumar Gautam, but we fail to understand as to how the vehicle was in movement when the naxals set the vehicle on fire. The evidence and the affidavits filed on behalf of the complainant are to the effect that the driver Vinod Singh had gone to attend the call of nature and then the naxals arrived and caught hold of Mr. Vikram Kumar Gautam and the two labourers Mr. Pradeep and Mr. Pancham and tied them hand and foot and made them sit besides the road. Thereafter, they damaged the diesel tank and then after collecting some wood and placing it beneath the tyres of the JCB machine, set it on fire, as a result whereof the entire machine was a total loss. We may reproduce the affidavit of Mr. Vinod Singh who was the driver of the Excavator:

145

ANNEXURE 8/



INDIA

Balkrishna Tiwari
Notary Advocate
High School Road
JAGDALPUR, Distt. Bastar (C.G.)

CANCELLED
NOTARIAL NOTARIAL

INDIA NOTARIAL

छत्तीसगढ़ CHHATTISGARH समक्ष श्रीमान नोटरी बालकृष्ण तिवारी AA 412180
हाई स्कूल रोड, जगदलपुर, जि.-बस्तर (छ.ग.)

समक्ष श्रीमान अध्यक्ष, जिला उपभोक्ता फोरम जगदलपुर, बस्तर (छ.ग.)

अभिषेक गोंदी _____ शिकायतकर्ता

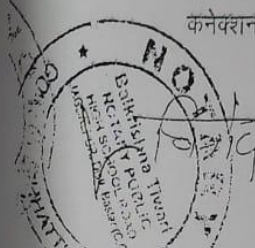
// विरुद्ध //

दि ओरिएण्टल इश्योरेंस कंपनी लिमि. _____ अनावेदक

उपभोक्ता संरक्षण अधिनियम 1986 की धारा-12 के अन्तर्गत शिकायतकर्ता द्वारा मान0
जिला उपभोक्ता विवाद प्रतितोष, फोरम के समक्ष प्रस्तुत शिकायत पत्र के समर्थन में शपथ
पत्र

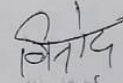
मैं विनोद सिंह पिता श्री रामेश्वर सिंह, आयु-37 वर्ष, निवासी ग्राम व पोस्ट-भांसी,
जिला-दंतेवाड़ा (छ.ग.) शपथपूर्वक, निम्न कथन व्यक्त करता हूँ:-

1/ यह कि मैं, अभिषेक गोंदी के नियोजन में उनके स्वामित्व की वाहन जे.सी.बी. एक्सावेटर
मशीन क्रमांक-सी.जी. 17 जी 7041 का चालक होकर घटना दिनांक-18.02.2017 को
ग्राम समलवार से करीब एक किलोमीटर मडकामीरास मार्ग पर पालनार क्षेत्र में इंटरनेट
कनेक्शन हेतु केबल डालने के लिए खुदाई का कार्य कर रहा था।



146

- 2/ यह कि शाम करीब 4:00 बजे मैं खुदाई का कार्य बंद कर उक्त वाहन जे.सी.बी. एक्सावेटर मशीन को कार्य स्थल पर खड़ी कर पास के नाला तरफ शौच के लिए गया था कि उसी समय वहां 20-25 सशस्त्र नक्सली आये और वहां मौजूद हेल्पर विक्रम कुमार गौतम एवं अन्य मजदूर प्रदीप व पंचम को पकड़कर हाथ-पैर बांधकर रोड किनारे बैठा दिये तथा जे.सी.बी. का डीजल टैंक फोड़कर टायर के नीचे लकड़ी रख आग लगाकर जला दिये, जिससे उक्त वाहन जे.सी.बी. एक्सावेटर मशीन पूरी तरह जलकर नष्ट हो गई।
- 3/ यह कि उक्त घटना को देखकर मैं नक्सलियों के भय के कारण छुप गया था और मौका मिलते ही वहां से भागकर अपनी जान बचाकर अपने घर चला गया।
- 4/ यह कि उक्त घटना की रिपोर्ट मौके पर मौजूद हेल्पर विक्रम कुमार गौतम द्वारा थाना किरन्दुल पुलिस को लिखाई गई थी।
- 5/ यह कि उक्त वाहन जे.सी.बी. एक्सावेटर मशीन क्रमांक-सी.जी. 17 जी 7041 को मेरे द्वारा चलाया जा रहा था, हेल्पर विक्रम कुमार गौतम द्वारा उक्त वाहन जे.सी.बी. एक्सावेटर मशीन क्रमांक-सी.जी. 17 जी 7041 का चालन कभी भी नहीं किया गया। उक्त घटना तब घटित हुई जब मैंने शाम 4:00 बजे खुदाई का कार्य बंद कर उक्त वाहन जे.सी.बी. एक्सावेटर मशीन क्रमांक-सी.जी. 17 जी 7041 को किनारे में खड़ी कर पास के नाले में शौच के लिए गया था।
- 6/ यह कि उपरोक्त के समर्थन में यह शपथ पत्र प्रस्तुत है।

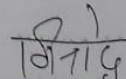

शपथकर्ता

सत्यापन

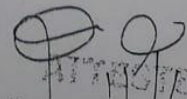
मैं विनोद सिंह पिता श्री रामेश्वर सिंह, आयु-37 वर्ष, जाति- निवासी ग्राम व पोस्ट-भांसी, जिला-दंतेवाड़ा (छ.ग.) शपथकर्ता, सत्यनिष्ठापूर्वक घोषित करता हूँ कि उपरोक्त शपथ पत्र की कंडिका 01 लगायत 06 तक में वर्णित सम्पूर्ण तथ्य मेरे स्वयं की जानकारी एवं विश्वास में सत्य एवं सही है, आज दिनांक-11/10/2019 को स्थान जगदलपुर में अपना हस्ताक्षर कर सत्यापित किया।

स्थान-जगदपुर

दिनांक- 11/10/2019


सत्यापकर्ता




Ballarishba Tiwari
NOTARY
(Signature)

11. This narration of the incident appears to be an accurate depiction of the incident as indicated in paragraph 2 of the above quoted affidavit. The affidavit of the surveyor states that Mr. Vikram Kumar Gautam had started the engine and was moving the JCB. It is quite possible that the engine may have been started and the JCB when about to move was immediately attacked and all the three persons on the JCB were tied hand and foot and were disabled. We are in no doubt that all these three persons were not on the vehicle, inasmuch as, it was also contended on behalf of the complainant that they have not received any injuries. The aforesaid inference has been discussed by the District Commission as well as by the State Commission, that had the vehicle been moving with these three persons on it when it was set on fire, they would have definitely received injuries, but there is nothing on record to indicate the same nor is there any such recital in the affidavit of the surveyor.

12. The aforesaid circumstances, in our opinion also raise a preponderance of probability of the vehicle not moving when it was set on fire and therefore the question of the licence being possessed by Mr. Vikram Kumar Gautam does not arise. Even if it is assumed that Vikram, the helper was attempting to shift the excavator from one place to another, the same does not establish that the vehicle was actually running or travelling on a public road. The conclusions of the fora below therefore suffer from no perversity. Undoubtedly, the vehicle was manned by Vinod Singh, driver, who had the Driving License.

13. Given the circumstances and the evidence on record, we find that there was a total loss of the vehicle that was in all probability an outcome of a naxal

attack at about 4 'O clock in the evening. The probability therefore heavily weighs in favour of the complainant in the above background and on the peculiar facts of this case, we do not find this to be a case of any breach of the terms of the policy. The loss has been established and therefore the complaint has been rightly allowed.

14. The findings on facts are based on evidence that do not call for interference for what has been stated above. Even otherwise the scope of a Revision is limited as held by the Apex Court in the case of ***Rubi (Chandra) Dutta Vs. United India Insurance Company Ltd. reported in (2011) 11 SCC 269*** and followed in the recent decisions of the Apex Court in the cases of ***Sunil Kumar Maity vs. SBI, 2022 SCC OnLine SC 77*** and ***Rajiv Shukla vs. Gold Rush Sales and Services Ltd. and Ors. (2022) 9 SCC 31.***

15. We therefore do not find any merit in the Revision Petition which is accordingly dismissed.

.....
(A.P.SAHI, J)
PRESIDENT

.....
(BHARATKUMAR PANDYA)
MEMBER

Pramod/VM/Court-1/14